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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.958 of 2003
M.A. No.852 of 2003

New Delhi, this the 10th day of April, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

1. Chaturvedi Bhartiya,
Jr. Radiographer,
Babu Jagjeevan Ram Memorial Hospital,
Jahangir Puri, Delhi.
2. Chander Pal,
Jr. Radiographer,
Babu Jagjeevan Ram Memorial Hospital,
Jahangir Puri, Delhi.
3. Johnson Thomas,
Jr. Radiographer,
Babu Jagjeevan Ram Memorial Hospital,
Jahangir Puri, Delhi.
4. Dinesh Kumar,
Jr. Radiographer,
Babu Jagjeevan Ram Memorial Hospital,
Jahangir Puri, Delhi.

....Applicants

(By Advocate : Ms. Monika Kapoor)

Versus

1. Govt. of NCT of Delhi,
through the Secretary,
Directorate of Health Services,
E-Block, Saraswati Bhawan,
Connaught Place, New Delhi.
2. Joint Director (Administration),
Babu Jagjeevan Ram Memorial Hospital,
Jahangir Puri, Delhi.Respondents

ORDER (ORAL)

BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

MA 852/2003

MA 852/2003 is allowed subject to just exceptions. Filing of a joint application is permitted.

OA 958/2003

Learned counsel for the applicants states that while the present application has been filed, the services of the applicants have been terminated and

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(2)

the applicants would like to challenge that order terminating their services. Subject to that, the present OA is not pressed.

2. Allowed as prayed for.

3. The OA is dismissed as withdrawn with liberty to the applicants to challenge any such order, which is stated to be passed, terminating their services in accordance with law, if so advised.

Malhotra
(S.K. Malhotra)
Member (A)

Ag
(V.S. Aggarwal)
Chairman

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